

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): There are various factors, but the obvious factor is the cost of washing that makes the washed coal more costly. It is for this reason that the formula is invented, after washing, its qualities are known and by the grade with which its qualities match the price of the washed coal is fixed. It is obvious that washing does entail higher expenditure and that cost is added, but the quality also improves.

Shri P. C. Bose: May I know whether washed coal is actually sold in the market or not?

Sardar Swaran Singh: At the moment non-coking coal is not washed. In the report of an earlier committee, they had suggested that even non-coking coal should be washed, but that has not yet been implemented.

Shri P. C. Bose: In the question it is printed as "cooking and non-cooking"

Mr. Speaker: It is corrected in my copy here. The hon. Minister is not responsible for such printing mistakes.

Shri T. B. Vittal Rao: May I know if the tailings that are left in the process of washing coal at Kargali are being sent for extraction of sulphur as it is being done at West Bokaro?

Sardar Swaran Singh: No.

Shri T. B. Vittal Rao: May I know whether Government will take any steps to see that these tailings are sent for extraction of sulphur?

Sardar Swaran Singh: That is a suggestion for action.

Shri S. C. Samanta: May I know whether the Coal Price Revision Committee commented on the price of washing coal?

Sardar Swaran Singh: That report has not yet been published.

Steel Stockists in Mysore

*765. **Shri Keshava:** Will the Minister of Steel, Mines and Fuel be pleased to state.

(a) whether it is a fact that there are no stockists to handle the imported steel in Mysore, and

(b) if so, the reason, therefore?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) Yes, Sir

(b) There was one stockist in Mysore, who handled both indigenous and imported steel. Following the decision to separate the two functions, the firm's stockholdership for imported steel was cancelled. In view of the decreasing volume of imports, it was not deemed necessary to appoint immediately a substitute.

Shri Keshava: May I know if it is not a fact that on account of loss of several lakhs of rupees involved for want of a stockist of imported steel, the Chief Minister of Mysore has made a request to the Central Government for the appointment of a stockist?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): There is no question of any loss being involved merely for want of appointment of a controlled stockist in that State, because surely the same material can be purchased from any of the stockists in the adjoining States.

Mr. Speaker: He wants to know whether the Chief Minister of that State has written to this Government.

Sardar Swaran Singh: I think the State Government have written about the appointment of stockists and the matter is under examination.

Shri V. Eacharan: What is the margin of profit allowed to the stockists in general?

Sardar Swaran Singh: I do not recollect the figure.

Shri Keshava: May I know the quantum of steel that is consumed in the Mysore State by the various industries in the public as well as the private sector?

Sardar Swaran Singh: I have not got that figure.

Shri Achar: What is the difficulty to have a stockist by the issue of licence?

Sardar Swaran Singh: There is not much difficulty. There was no pressing necessity for that.

Shri Mohammed Imam: Is it a fact that the quota allotted to the State of Mysore is very inadequate and so representations are being made to immediately enhance the quota that is earmarked for that State?

Sardar Swaran Singh: I think that as compared to the other States Mysore is not worse off. It is true that there is an over-all shortage and certain pressures are felt in all the States; may be Mysore is one of those States.

Bose Board of Inquiry

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*766. { **Shri Ram Krishan:**
Shri Vidya Charan Shukla:
Shri Shree Narayan Das:
Pandit D. N. Tiwary:
Shri S. M. Banerjee:
Shri Harish Chandra Mathur:
Shri N. R. Munsamy:
Shri Nagi Reddy:
Shri Vasudevan Nair:
Shri Rami Reddy:
Shri Panigrahi:
Shri Supakar:
Shri Ansar Harvani:
Shri D. C. Sharma:
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state the progress made in taking action against officers concerned on the basis of the report of the Bose Board of Inquiry appointed to inquire into the role of certain

officials in the investments of the life insurance Corporation?

The Minister of Home Affairs (Shri G. B. Pant): After necessary consideration, Government served show-cause notices on the officers concerned in the light of the findings of the Board of inquiry. The replies of the officers have been received and the matter has been referred to the Union Public Service Commission for advice.

Shri Ram Krishan: May I know whether the Union Public Service Commission has given any opinion and, if so, the nature of that opinion?

Shri G. B. Pant: It has not yet been received.

Shri D. C. Sharma: May I know whether any date has been fixed for the receipt of the reply from the Union Public Service Commission. May I also know what is going to happen to it after the reply has been received?

Shri G. B. Pant: After the advice has been received orders will be passed. No date has been fixed.

श्री ए० ए० द्विवेदी : मैं जानना चाहता हूँ कि क्या मंत्री महोदय यह मोचने हैं कि भ्रष्टाचार जैसे मामले में केवल पब्लिक सर्विस कमीशन को रिफर कर देने में ही उपयुक्त प्रबन्ध नहीं हो सकता, और इसलिये क्या सरकार इस सम्बन्ध में कोई ऐसा कानून बनाने की व्यवस्था कर रही है जिस से कि शीघ्र ही ऐसे मामले में दंड को निर्धारित करने के लिये विचार किया जा सके ?

श्री गो० ब० पन्त : जो कायदे हैं उन में . . .

श्री ए० ए० द्विवेदी : मैं पूछ रहा हूँ कि क्या कोई नया कायदा बनाया जा रहा है ?

श्री गो० ब० पन्त : ऐसा कोई विचार नहीं है ।